

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 175 of 1995

Monday, this the 20th day of February, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

1. Preetha Nayar V,
D/o M Sathyaseelan Nair,
Engineering Assistant,
All India Radio, Kadri Hills,
Mangalore, Karnataka
residing at Thazhasseri Thoppil House,
TC 31/1203, Palkulangara,
Thiruvananthapuram.24. .. Applicant

By Advocate Mr. K Ramakumar

Vs.

1. Director,
Vikram Sarabhai Space Centre,
Trivandrum. .. Respondent

By Advocate Mr. CN Radhakrishnan

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a direction to appoint her as Engineer
SB (Electronics) under respondent Vikram Sarabhai Space
Centre. She would submit that employment has been denied
to her because of the prevailing atmosphere in the Space
Research Institute which she describes:

"it is common knowledge to the members of the
public that various irregularities are committed
in the running of the Vikram Sarabhai Space
Centre There have been criticisms in
the press that the affairs of the Centre are not
run properly."

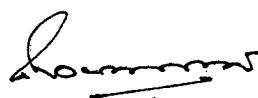
2. In the system in which we work, we do not guide
ourselves with

"common knowledge of members of the public
..... or criticisms in the press".

3. We follow a methodology known to law, regulated by principle and precedent. It follows that, we need only examine whether applicant has a legal right. Respondents state that applicant was ranked 23 in a panel of 33, and that only 22 vacancies arose during the validity of select list. It is settled by a long line of decisions of the Apex Court, including the decision in Gujarat State Deputy Executive Engineers Association Vs. State of Gujarat & Ors (1994 (3) All India Services Law Journal 5), that inclusion in a select list confers no enforceable right. Better counsel should have prevailed on applicant, a young lady on the threshold of what we hope will be a bright career; and she should have refrained from making wild allegations.

4. The Original Application is without merit and we dismiss the same. No costs.

Dated the 20th February, 1995



SP BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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